

ITEM NO.48

COURT NO.9

SECTION II-B

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (CrI.) No(s). 5866/2022

(Arising out of impugned final judgment and order dated 17-05-2022  
in CRR No. 2615/2017 passed by the High Court At Calcutta)

USHA CHAKRABORTY & ANR.

PETITIONER(S)

VERSUS

STATE OF WEST BENGAL & ANR.

RESPONDENT(S)

(IA No. 87461/2022 - EXEMPTION FROM FILING C/C OF THE IMPUGNED  
JUDGMENT, IA No. 87460/2022 - EXEMPTION FROM FILING O.T.)

Date : 12-09-2022 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE AJAY RASTOGI  
HON'BLE MRS. JUSTICE B.V. NAGARATHNA

For Petitioner(s) Mr. Ravi Sharma, AOR  
Mr. Shoumendu Mukherji, Adv.  
Ms. Madhulika Rai Sharma, Adv.  
Mr. Anjani Kumar Rai, Adv.

For Respondent(s) Ms. Nandini Sen Mukherjee, AOR  
Mr. Supratik Sarkar, Adv.  
Ms. Anindita Mitra, AOR

UPON hearing the counsel the Court made the following  
O R D E R

Counter affidavit has been served on the learned Counsel for  
the petitioners today. He wants time to examine and file rejoinder  
affidavit, if required.

Let rejoinder affidavit be filed within two weeks with an  
advance copy to the learned Counsel for the respondents.

List on 01.11.2022 (NMD).

(POOJA SHARMA)  
COURT MASTER (SH)

(MONIKA DEY)  
COURT MASTER (NSH)